NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Se. No. 8

CP/TCP/CSP/CSA/TCSP/TO	CSA/NO. 41	/(MAH)/20 <u>「7</u>
CORAM:	Present:	SHRI B.S.V. PRAKASH KUMAR MEMBER (J)
		SHRI V. NALLASENAPATHY MEMBER (T)
ATTENDENCE-CUM-ORDER S THE NATIONAL COMPANY LAW	V TRIBUNAL ON 19.	
NAME OF THE PARTIES: M/s.	J. P. Dylea	(Muensai) Put Ltd.
	Skylack R	(Muensai) Put htd. caltures Put. Ltd.
SECTION OF THE COMPAN Companies Act 1956/2013/I	IIES ACT: 230	
S. No. NAME	DESIGNATIO	
1 Hit-Singh Tawal	Applilant	for Hawar

Common Order

- CSA 36/230-232/NCLT/MB//MAH/2017
 CSA 37/230-232/NCLT/MB//MAH/2017
- CSA 38/230-232/NCLT/MB//MAH/2017
 CSA 39/230-232/NCLT/MB//MAH/2017
- 8. <u>CSA 41/230-232/NCLT/MB//MAH/2017</u> <u>CSA 42/230-232/NCLT/MB//MAH/2017</u>

On withdrawal Memo given by the Applicant Companies, CSA 36 & 37, CSA

38 & 39, CSA 41 & 42 of 2017 are hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)